

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 202 of 2019

This the day of 12th April, 2019

Hon'ble Ms. Jasmine Ahmed, Member-J

Nageshwar Prasad Pandey, aged abou 82 years, S/o late Uma Charan Pandey, R/o House o. 609 Juggaur Anshik, Tehsil Sadar, District Lucknow.

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Applicant

By Advocate : Sri Ajay Kumar Pandey

Versus.

1. Union of India through General Manager, Ministry of Railways, North Eastern Railway Gorakhpur, U.P. \
2. Divisional Railway Manager, North Eastern Railway, Gorakhpur
3. Sr. Divisional Personnel Superintendent (Pension), North Eastern Railway, Lucknow Division, Lucknow.
4. Senior Manager (Finance) North Eastern Railway, Lucknow.

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Respondents

By Advocate : Sri Ashutosh Pathak

O R D E R (Oral)

It is the contention of the learned counsel for the applicant that the applicant, herein, is retired from service on 31.5.1995 on attaining the age of superannuation. It is contended by the learned counsel for the applicant that though the applicant after retirement is getting pension, but he has been deprived from the benefits of 6th Central Pay Commission. Learned counsel for the applicant states that being pensioner, the applicant is suffering pecuniary loss in each and every month. In that regard, learned counsel for the applicant submits that the applicant had given several representations including representation dated 28.5.2018 to the respondents, but without any result. At this stage, learned counsel for the applicant states that he would be happy and satisfied if a direction is being issued by this Tribunal to consider and decide the pending representation dated 28.5.2018 by passing a reasoned and speaking order within a stipulated period of time.

2. Accordingly, we direct the respondents/competent authority to consider and decide the pending representation of the applicant dated 28.5.2018 in accordance with law by passing a reasoned and speaking

order within a period of two months from the date of receipt of certified copy of this order under intimation to the applicant. It is made clear that nothing has been commented on the merits of the case.

3. With the above observations, the O.A. stands disposed of at admission stage itself. There shall be no order as to costs.

(Ms. Jasmine Ahmed)
Member-J

Girish/-